

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 20
CP (IB) No. 216/Chd/Pb/2019**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Sunira Bulk Agency ...Petitioner-Operational Creditor

Vs.

Supreme Infrastructure India Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Brijesh Nandan, Advocate for petitioner

Mr. Aditya Grover, Advocate for respondent-corporate debtor.

Vide order dated 10.08.2022, learned counsel for the petitioner was directed to make compliance of the order dated 10.05.2022. It is a specific stand taken by learned counsel for the respondent-corporate debtor that the registered office of the respondent-corporate debtor is within the jurisdiction of Mumbai NCLT Bench and to that effect he has also filed an application, but the said application is not listed before us. He is directed to check it with the Registry so that it can be list before us on the next date of hearing, so that effective order would be passed. List on 15.12.2022.

SD/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022

DS